

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:710
ANSWERED ON:27.02.2015
PRESS AND REGISTRATION OF BOOKS ACT
Mani Shri Jose K.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the Government has finalized the draft of the amendment to the Press and Registration of Books Act, 1867 that governs aspects of verification and verification of print titles and other policy issues related to print media;
- (b) if so, the details and salient features of the draft amendment;
- (c) whether the Government has engaged the Indian Newspaper Society in prior consultation on the vesting issue of penalty which the media industry considers draconian and volatile of Chapter 3 of the Constitution; and
- (d) if so, the details thereof?

Answer

MINISTER OF STATE IN THE MINISTRY OF INFORMATION & BROADCASTING
(COL RAJYAVARDHAN RATHORE (Retd.))

- (a) to (d) The draft amendment bill, namely Press and Registration of Books and Publications (PRBP) Bill, 2015 for amending certain provisions of the existing Press and Registration of Books (PRB) Act, 1867, is under the consideration of Government of India.